Bank of Baroda

Zonal Stressed Assets Recovery Branch, 7th Floor, Vijaya Tower, 41/2, M G Road, Trinity Circle, Bengaluru – 560 001. Phone: 080-25011286/280/350 , e-mail: armban@bankofbaroda.co.in, Website: www.bankofbaroda.in

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF MOVABLE PROPERTIES

In view of the default committed by the Borrower mentioned below, Bank has repossessed/seized the Hypothecated Movables/Machineries mentioned below in exercise of the powers conferred under Hypothecation Agreement executed by the parties and same is being auctioned on **"AS IS WHERE IS & AS IS WHAT IS BASIS"** and subject to the terms & conditions mentioned in Detailed Auction Notice.

Name & address of Borrower's, Mortgagor's and Guarantor's	Total Dues	Description of the Movable Assets for sale	(1) Reserve Price & (2) EMD Amount of the Vehicle	(1) Date & time of Deposit of Tender/EMD (2) Inspection Date & Time of the Vehicle (3) E-auction date & time
M/s Ganesh Bio Energy Inc Rep by its Partners (1) Smt. Lakshmi & (2) Smt. Rashmi, #1344, Dwarakavasa Main Road, BEL Layout, 2nd Stage, Bharatnagar. Bangalore – 560091. **Also at :** No.56/1, Malonagathi Village Near T Begur, Kasaba Hobli, Nelamangala Tq, Bangalore - 562123. **Guarantors: 1) Smt.Lakshmi W/o Saran Patil** #166, 12th Main Road, 10th Cross, Group D Layout, Bangalore – 560091. **2) Smt. Rashmi W/o Prakash Upanal** #40/1, 2nd H Main Road, 3rd Cross, BDA Layout 2nd stage, 11th Block, Nagarabhavi, Bangalore-560072. **3) Sri. Sidhartha Patil,** No.684, 5th Cross, North Block, Upkar Residency, Upkar Layout, Bangalore - 560056.	**Rs.10,45,10,992/-** plus further unapplied interest effective from 18.07.2022 thereon less recovery up to date.	**1)** Briquetting Press (Radhe Engineering) along with Material Handling Equipment and related electrical panel and accessories- 2 **2)** Briquetting Press (Lehra Bio Fuel Technology) along with Material Handling Equipment and related electrical panel and accessories- 2 **3)** Briquetting Press (JK Briquetting Press) along with Material Handling Equipment and related electrical panel and accessories- 1 **4)** Compressor (Metro-30 CFM)	Reserve Price **Rs.42,70,000/-** EMD Amount **Rs.4,27,000/-** Bid increment **Rs 10,000.00**	**(1) 18-08-2022 Up to 5:00 PM** **(2) 12-08-2022 11:00 AM to 01:00 PM** **(3) 19-08-2022 From 02.00 pm to 06:00 pm**

For detailed terms and conditions of sale, please refer/visit to the website link **https://www.bankofbaroda.in/e-auction.htm** and **https://bob.auctiontiger.net/EPROC/** prospective bidders may contact the Authorised officer on **Tel No. 080-25011286/280/350 Mobile 9739316716** E Mail: **ARMBAN@bankofbaroda.co.in**

Date: 28.07.2022 **Sd/-**
Place: Bengaluru **Authorized Officer, ZOSAR Branch, Bengaluru, Bank of Baroda**

PRAGMATIC WORLDWIDE PRIVATE LIMITED
CIN:U74999KA2017PTC103617
No. 39 2nd Floor, NGEF Lane, Indiranagar, First Stage Bangalore, Bangalore-560038
Email : hrishikqt@gmail.com

FORM NO. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for the change in Registered Office of the Company from one state to another
BEFORE THE HON'BLE REGIONAL DIRECTOR (SOUTH EAST REGION) HYDERABAD, TELANGANA

IN THE MATTER OF SUB-SECTION (4) OF SECTION 13 OF THE COMPANIES ACT, 2013 AND CLAUSE (a) OF SUB-RULE (5) OF RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014
AND
IN THE MATTER OF PRAGMATIC WORLDWIDE PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT NO.39, 2ND FLOOR, NGEF LANE, INDIRA NAGAR, FIRST STAGE BANGALORE-560038
-Applicant

Notice is hereby given to the General Public that the Company proposes to make an application to the Regional Director/ Central Government under Section 13 of the Companies Act, 2013, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on July 29, 2022 to enable the Company to change its Registered Office from the Bangalore "State of Karnataka" to the Pune "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver **either on the MCA portal** (www.mca.gov.in) **by filing investor complaint form** or cause to deliver or send by Registered Post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director (South East Region), Ministry of Corporate Affairs, 3rd Floor, Corporate Bhawan, Bandlaguda, Nagole, Tattiannaram Village Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500068, Telengna, *within fourteen days* of the date of publication of this notice with a copy to the applicant company at its registered office address as mentioned below:

Registered Office: NO.39, 2ND FLOOR, NGEF LANE, INDIRA NAGAR, FIRST STAGE BANGALORE - 560038

For and on behalf of the Applicant, For **PRAGMATIC WORLDWIDE PRIVATE LIMITED**
SD/-
Prakash Vinchurkar
Director,
DIN: 07809611
Address: Flat No.302, Devkrupa Residency, Plot No.34, 35 Unique Co Op Society, Chiranjivi Naga Nagpur, Maharashtra 440015

Date: July 31, 2022
Place: Bengaluru

Indian Bank ALLAHABAD
BANKING THAT'S #TWICE AS GOOD

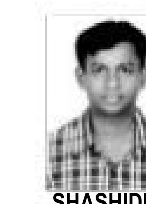
STRESSED ASSET MANAGEMENT BRANCH
Bangalore, No. 10, First Floor
Indian Bank Buildings K G Road Bengaluru 560 009

PUBLIC NOTICE ON WILFUL DEFAULTERS

It is hereby notified to the public at large that the below mentioned Directors and Guarantors of the Borrowing Company **M/s. Ample Software Pvt. Ltd.** have failed and wilfully neglected to pay the amount which are liable towards repayment of their above loan account to Indian Bank, SAM Branch Bengaluru. Hence we declare the following person and his firm as **"Wilful Defaulters"** in terms of Bank's/RBI's extant rules and regulation, complying with the due process prescribed therein:
Details of person declared as "Wilful Defaulters"


MOHAN KUMAR K R


BHAGYA B R


SHASHIDHAR A

1.M/s Ample Software Pvt. Ltd. (Company), No 69, 4-B, Main Road, 5th Cross, Chandana Layout, SUNKATHAKATTE, BANGALORE 560 091
2.Sri. K. R. Mohan Kumar (Director/Guarantor), No 69, 4-B, Main Road, 5th Cross, Chandana Layout, SUNKATHAKATTE, BANGALORE 560 091
3.Smt. B. R. Bhagya (Director/Guarantor), No 69, 4-B, Main Road, 5th Cross, Chandana Layout, SUNKATHAKATTE, BANGALORE 560 091
4.Sri. R. Easwar Singh (Director/Guarantor), #31, OLD NO 5, INNER CIRCLE, WHITEFIELD, BANGALORE EAST - 560 066
Loan Amount = 52.39 lakhs
Amount due as on 30-07-2022: 100.95 lakhs and further interest thereon
Hence in the interest of the public, it is informed and cautioned that no person shall deal with the Borrowing Company or with the Directors and Guarantors as above mentioned as a huge sum is recoverable from the aforesaid debtors.

Place: Bangalore, Date:30.07.2022 **Branch Manager, SAM Branch**

WeP Solutions Limited

Regd. Office: 40/1-A,Basappa Complex, Lavelle Road, Bangalore - 560 001
Tel No:+91 90199 15738 / Website: www.wepdigital.com
CIN: L72200KA1995PLC025617

Extract of unaudited Financial Results for the Quarter ended on June 30, 2022

(₹ in Lakhs except for EPS date)

Sl. No.	Particulars	Quarter ended June 30, 2022	Quarter ended March 31, 2022	Quarter ended June 30, 2021	Year ended March 31, 2022
		Unaudited	Audited	Unaudited	Audited
1	Total Income from Operations (net)	2,988.31	3,296.20	2,208.19	11,171.31
2	Net Profit / (Loss) for the period before tax (before Exceptional items)	99.55	99.37	19.26	375.21
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	99.55	99.37	19.26	375.21
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	70.71	61.15	13.96	259.10
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)	70.71	64.06	13.96	263.03
6	Paid - Up Equity Share Capital (Face Value ₹ 10/- each)	3,621.32	3,621.32	3,618.56	3,621.32
7	Earnings Per Share (Face value of ₹ 10/- each) (not annualised)				
	Basic (in ₹.)	0.20	0.17	0.04	0.72
	Diluted (in ₹.)	0.19	0.17	0.04	0.71

Notes:

1. The above Financial results of the Company were reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on July 29, 2022. The Statutory Auditors have performed a limited review of the results for the quarter ended on June 30, 2022.
2. The figures for the quarter ended March 31, 2022, are the balancing figures between audited figures in respect of the full financial year up to March 31, 2022 and the unaudited published year-to-date figures up to December 31, 2021, being the date of the end of the third quarter of relevant financial year, which were subjected to a limited review.
3. The outbreak of Covid-19 pandemic and consequent lockdown, including the one caused by the second wave, has impacted the regular business operations of the Company. The Company has adopted measures to protect the health of its employees and also to ensure business continuity with minimal disruption. The Company has taken into account both internal and external information for assessing the impact of Covid-19 on various elements of its financial results including recoverability of its assets. This assessment and the outcome of the pandemic as regards aforesaid matters is highly dependent on the circumstances / developments as they evolve in the subsequent period. The Company will continue to monitor developments to identify significant uncertainities in future periods, if any.
4. As stated in the financial results of quarter and year ending March 31, 2022, the Company continued to supply products to one of the large dealers of Ricoh products, on bulk basis. These sales were at a very low margin. The value of sales in Q1 FY 23 was Rs 1,469.40 lakhs as against Rs. 1,739.42 lakhs in Q4 FY 22 and Rs. 1,114 lakhs during Q1 FY 21. The total value of sales for the year ending Mar 31, 2022 stood at Rs. 5,253.98 lakhs.
5. WeP Digital Services Limited, a wholly owned subsidiary of WeP Solutions Limited merged with the Company under a scheme of amalgamation pursuant to section 230 to 232 and other relevant provisions of the Companies Act, 2013 with 1st April 2021 as the appointed date, which has been approved by the NCLT vide its order dated 25th March 2022. The amalgamation has been given effect to in the books of accounts as per Appendix C of Ind AS-103 governing Business Combinations. Accordingly, the figures of June 2021 represents the figures of consolidated financials.
6. Figures for the previous period(s) / year are regrouped / rearranged wherever necessary, to confirm to the figures of the current year.
7. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. Financial Results are available on Stock Exchange website: www.bseindia.com and on the company website: www.wepdigital.com.

For WeP Solutions Limited
Sd/-
Sandeep Kumar Goyal
Executive Director & CFO

Date: 29th July, 2022
Place: Bangalore

Bank of Baroda

NEYVELI BRANCH
Plot No.8, Chennai - Kumbakonam Main Road, Gandhi Nagar Post, Vadakuthu, Neyveli-607308, Ph: 04142-266550, E-mail: vjneyv@bankofbaroda.co.in;

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

APPENDIX- IV-A [See proviso to Rule 6 (2) & 8 (6)]
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) & 6(2) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on **"As is where is"**, **"As is what is"**, and **"Whatever there is" "Without recourse"** basis for recovery of dues in below mentioned account/s. The details of Borrower/s/ Mortgagor/ Guarantor/s/ Secured Asset/s/ Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below

Name & Address of Borrower/s / Guarantor/ Mortgagor's : (1) M/s Taaj Enterprises, Prop: Mr.R.K.Thamizhazhagan, No.355/1F, MRK Salai, Indra Nagar, Neyveli – 607 308. **(2) Mr. R.K. Thamizhazhagan, S/o Mr.Kothandapani,** Plot.No 37, 38, Vallalar Nagar, East Street, Vadakumelur, Kurinjipadi Taluk Neyveli, Cuddalore - 607303. **(3) Mrs.Thenmozhi, W/o. Janagiraman (Guarantor),** 5, Vasantham Nagar, Kovilpathagai, Avadi, Tiruvallur – 600 062. **(4) Mrs.Arularasi, W/O Mr.R.K.Thamizhazhagan, (Guarantor)** Plot.No 37, 38, Vallalar Nagar, East Street, Vadakumelur, Kurinjipadi Taluk Neyveli, Cuddalore - 607303.

Total Dues as on 29-07-2022 : Mortgage Loan A/c No.69500600001297 Rs.19,55,073.43 Plus interest and other charges from 30-07-2022, Cash Credit A/c No.69500500000028 Rs.15,56,330.13 Plus interest and other charges from 30-07-2022. Status of Possession : Constructive

Give short description of the immovable property with known encumbrances, if any: Mortgaged by Mr.R.K.Tamizhazhagan. Equitable Mortgage of Land and Building in the name of Mr.R.K.Tamizhazhagan, 2) Situated at Cuddalore Registration District, Vadalur Sub Registration District, with in the limit of Kurunjipadi Union Vadakumelur Village,Old S.Nos.19/12 – Ac 0.18 in that 0.14 Cent, 19/3C – 0.43 Cent, 19/5 – 0.45 Cent, 19/4 – 0.23 Cent, 19/10 – 0.18 Cent, 19/9 – 0.17 Cent, 19/11 – 0.21 Cent totally Ac.1.81 Cents in that Ac 1.49 Cent in that a layout formed as "Vallalar Nagar", in that Plot No 38, Eastern side measures 780 Sq.Ft, Plot No 37- measures 1740 Sq.Ft totally 2520 Sq.Ft ie., 234.20 Sq.Mtr, which measures in East – West 42 Feet, South – North 60 Feet of Plot No.37 measures in East – West 29 Feet, South – North 60 Feet, Eastern Part of Plot No. 38 measures East - West 13 Feet, South North 60 Feet. Boundaries; East : 20 Feet wide Road, West : Plot No 39 and Western Side of Plot No 38, North : Road, South :Plot No . 35 & 36.

RESERVE PRICE ₹ 38,70,900/- **EMD** ₹ 3,87,090/- **BID INCREASE AMOUNT** ₹ 50,000/-

DATE & TIME OF E-AUCTION : 30.08.2022 Time: 2:00 PM TO 6:00 PM with unlimited auto extension of 5 minutes each, till sale is concluded

Property Inspection Date & Time : 17-08-2022, Time: 10:30 AM TO 3:30 PM

For detailed terms and conditions of sale, please refer/visit to the website link **https://www.bankofbaroda.in/e-auction.htm** and **https://ibapi.in.** Also, prospective bidders may contact the Authorised officer on **Tel No.04142 266550 Mobile. 9080407932 & 99428 67231**

Date : 29.07.2022, Place: Neyveli **Authorised Officer, BANK OF BARODA**

THE TAMILNADU INDUSTRIAL INVESTMENT CORPORATION LIMITED

The Growth Catalyst

(A Government of Tamilnadu Undertaking)
No.91, COSIEMA Building, SIDCO Industrial Estate (West) Coimbatore - Pollachi Main Road, Kurichi Village, Coimbatore - 641 021. Phone : 0422 –2674939 E-mail : bmkurichi@tiic.org Web: www.tiic.org

E-Auction Sale Notice

The Assets of the following concern under SARFAESI 'S ACT Sec 6(2) & 8(6) will be sold under e-auction in "AS IS WHERE IS" condition by our branch as given below:

Borrower(s) / Guarantor(s)	Amount due Rs. (Interest charged upto 30.06.2022)	Description of the Property	Upset Price (Rs. In lakhs)	Earnest Money Deposit (EMD) (Rs.)	Minimum Incremental Amount (Rs.)
M/s. Dura Kraft Papers Pvt Limited, 76/1B, Ayyampalayam, Karumapuram Road, Zamin Muthur Post, Pollachi – 642 005	**Rs.103,48,623/-**	**Collateral Security: LAND** Land measuring 13048 Sq.ft. at SF No.69 & 70/7,Plot No.187, Anna Industrial Park (The Arignar Anna Co-operative Industrial Estate Ltd., Indl.No.1807) at Kittampalayam Village, Sulur Taluk, Coimbatore District - owned by Thiru P. Thavasiraj, S/o. K.Pappa.	22.80	5,00,000/-	25,000/-

Date of inspection of property	Last date for submission of Bid form, KYC documents & payment of EMD	Date / time of E- Auction
Date : 01.09.2022 Between 11.00 AM to 5.00 PM	Date : 09.09.2022 Time : Before 4.00 PM	Date : 16.09.2022 Time : From 10.30 AM to 11.30 AM

***Remarks:** Full details of the Property is available in the following websites: **www.bankeauctions.com, www.tiic.org**

Terms and conditions of e-Auction sales

1. Date of inspection of the property is 01.09.2022 from 11.00 AM to 5.00 PM and the last date of Earnest Money Deposit (EMD) shall be 09.09.2022 by 4.00 PM
2. The e-auction sale will be conducted on 16.09.2022 from 10.30 AM to 11.30 AM by the undersigned through e-Auction platform **www.bankeauctions.com**
3. Extension of time of the e-Auction from the last bid is 5 minutes each and the extension is unlimited times (if bid received in the last 5 minutes).
4. Further interest will be charged as applicable, as per the loan agreement on the amount outstanding and incidental expenses, costs, etc. is due and payable till its realization.
5. The bid amount should be more than upset price.
6. EMD shall be payable through DD in favour of the TIIC ltd., payable at Coimbatore and shall be submitted at Kurichi branch office. The interested bidders shall submit the EMD along with the bid participation form / KYC Documents etc, before the date and time specified above.
7. The bidders are advised to go through the detailed terms and conditions of e-Auction available in the website **www.bankeauctions.com** before submitting their bids and taking part in the e-Auction.
8. The prospective qualified bidders may avail online training on e-Auction from 'M/s C1 India Private Ltd'. prior to the date of e-auction and can contact them through address Plot No.301, 1st Floor, Udyog Vihar Phase 2, Gurgaon, Haryana – 122 015, India, Phone No.7418281709, e-mail-**tn@c1india.com** Neither the TIIC Ltd., nor 'M/s C1 India Private Ltd.,'shall be liable for any internet network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-auction event.
9. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards the part of sale consideration and the EMD of the unsuccessful bidders shall be refunded. EMD amount deposited by the bidders shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid before 4.00 PM of the next working day after the conclusion of the e-Auction. The balance 75% of the sale price shall be paid on or before 30th day of sale confirmation or within such extended period as agreed upon in writing by and solely at the discretion of the TIIC Ltd., In case of default in payment by the successful bidder, the amount already deposited shall be liable to be forfeited and the property shall be put to re-auction and the defaulting borrower / bidder shall have no claim / right in respect of the amount / property.
10. The TIIC Ltd., is not responsible for any liabilities upon the property/asset which is not in the knowledge of the TIIC Ltd.
11. Every bidder of the e-Auction shall submit the self attested copies of KYC Documents consisting of
    a) PAN Card b) Address proof c) ID Proof
    Original documents shall be produced for verification. For further details please contact the Branch Manager, Kurichi Branch.

Date : 27.07.2022
Place : KURICHI
DIPR/781/Display/2022
Branch Manager,
The TIIC Ltd., Kurichi Branch

"சோதனை கடந்து சுதந்திரம் அடைந்தோம், சாதனை புரிந்து சரித்திரம் படைப்போம்."

Canara Bank

Periyar Nagar Branch (DPCD: 8541)
C-11/261, Kandasamy Salai Periyar Nagar - 600082
Ph: 044-2550 7112 / 97903 54104.
Email:cb8541@canarabank.com

POSSESSION NOTICE [Section 13(4)] [for Immovable property]

Whereas The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **16.05.2022** calling upon **Mr.M.Balamurugan, (hereinafter referred to as "the Borrower")** to repay the amount mentioned in the notice, being **Rs.40,58,731.38** (Rupees Forty Lakhs Fifty Eight Thousand Seven Hundred And Thirty One and Thirty Eight Paise Only) as on 16.05.2022 ,within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **27th day of July of the year 2022.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Canara Bank, Periyar Nagar Branch an amount of Rs.40,58,731.38** (Rupees Forty Lakhs Fifty Eight Thousand Seven Hundred And Thrity One And Thirty Eight Paise Only) as on 16.05.2022 and interest thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

(owned by Mr Balamurugan M) All that piece and parcel of the property situated at " **Mahalakshmi Nagar" bearing Plot No 25, land measuring an extend of 2400 Sq Ft,** comprised in Survey Nos 6/2B3 and 84/1 of **No.56 Kathirvedu Village, Presently Madhavaram Taluk, Thiruvallur District** and situated with the Registration District of North Chennai and Sub Registration of Ambattur and being bounded on the :- North by -Plot No 18, South by-24 Feet Wide Road, East by-Plot No 24, West by-Plot No 26. North to West on the Northernn side-40 Feet, East to west on the Southern side-40 Feet, North to South on the Southern side-60 Feet, North to South on the Western side-60 Feet. In all land measuring an extent of 384 Sq Ft undivided share of land out 2400 Sq Ft. **Flat measuring of 740 Sq Ft Plinth area (which includes common area) situated on the ground floor, bearing Flat No G-1, in Block A, in the building called " RUBBY ORCHID"**

Date : 27.07.2022 **AUTHORISED OFFICER**
Place: Chennai **CANARA BANK**

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s TECHNO POWER COMBINES PRIVATE LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Techno Power Combines Private Limited
2.	Date of incorporation of Corporate Debtor	25/08/1995
3.	Authority under which the Corporate Debtor is Incorporated / Registered	RoC-Chennai
4.	Corporate Identity Number / Limited Liability Identification No. of Corporate Debtor	U29303TN1995PTC032703
5.	Address of the registered office and principal office (if any) of Corporate Debtor	1/5 Trustpakkam South Street, Mandaveli, Chennai – 600 028
6.	Date of closure of Insolvency Resolution Process	25-02-2022
7.	Liquidation Commencement Date of Corporate Debtor	22-07-2022 (Copy of the Order received through mail on 26-07-2022)
8.	Name and Registration Number of the Insolvency Professional acting as Liquidator	Varun Agarwal Regn No: IBBI/IPA-001/IP-P02179/2020-2021/13340
9.	Address and e-mail of the Liquidator, as registered with the Board	Varun Agarwal Vishnu Priya, No.24, Sriman Srinivasan Road, Alwarpet, Chennai - 600 018
10.	Address and e-mail to be used for correspondence with the liquidator	Varun Agarwal Vishnu Priya, No.24, Sriman Srinivasan Road, Alwarpet, Chennai - 600 018 Email : ipvarunagarwal@gmail.com
11.	Last date for submission of claims	25-08-2022

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **TECHNO POWER COMBINES PRIVATE LIMITED** on **22-07-2022** under section 33 of the Code.

The stakeholders of **TECHNO POWER COMBINES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **25-08-2022,** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

--Sd—
Varun Agarwal
Date: 30-07-2022 Liquidator in the matter of Techno Power Combines Private Limited
Place: Chennai Regn No: IBBI/IPA-001/IP-P02179/2020-2021/13340
